

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 556**

**TO BE ANSWERED ON THE 4<sup>TH</sup> FEBRUARY, 2026/ MAGHA 15, 1947 (SAKA)**

**INDIAN CYBERCRIME COORDINATION CENTRE**

**556 SHRI KESRIDEVSINH JHALA:  
SHRI SADANAND MHALU SHET TANAVADE:  
SHRI NARESH BANSAL:  
SHRI UJJWAL DEORAO NIKAM:  
SHRI LAHAR SINGH SIROYA:  
SHRI NARAYANA KORAGAPPA:  
SMT. MAYA NAROLIYA:  
SHRI BABUBHAI JESANGBHAI DESAI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Ministry has assessed the progress made under the Indian Cybercrime Coordination Centre (I4C) in tackling cyber fraud and cyber-enabled crime;**

**(b) if so, the details thereof;**

**(c) whether the Ministry has assessed the statistics for initiatives like e-Zero FIR and the 1930 cyber helpline on improving speed of response and citizen trust; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) and (b): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies**

**(LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.**

**Ministry of Home Affairs (MHA) established Indian Cyber Crime Coordination Centre (I4C) as scheme in the year 2018 to evolve a framework and ecosystem for the prevention, detection, investigation and prosecution of cybercrime in the country. In a short span I4C has worked towards enhancing the nation's collective capability to tackle cybercrimes and develop effective coordination among the Law Enforcement Agencies. I4C has been set up as an Attached Office of MHA with effect from 1st July, 2024. I4C focuses on tackling all the issues related to Cybercrime for the citizens, which includes improving coordination between various Law Enforcement Agencies and the stakeholders, capacity building, awareness etc.**

**The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. Till 31.12.2025, financial amount of more than Rs. 8,189 Crore has been saved in more than 23.61 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online**

**cyber complaints. Till 31.12.2025, more than 12.21 lakhs SIM cards and 3.03 lakhs IMEIs as reported by Police authorities have been blocked by Government of India.**

**A Suspect Registry of identifiers of cyber criminals has been launched by I4C on 10.09.2024 in collaboration with Banks/Financial Institutions. Till 31.12.2025, more than 21.65 lakh suspect identifier data received from Banks and 26.48 lakh Layer 1 mule accounts have been shared with the participating entities of Suspect Registry and declined transactions worth Rs. 9055.27 crores.**

**Samanvaya Platform has been made operational to serve as an Management Information System (MIS) platform, data repository and a coordination platform for LEAs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 20,853 accused and 1,35,074 Cyber Investigation assistance request.**

**(c) and (d):The Central Government has undertaken a new initiative to register e-FIRs in cyber fraud cases. An 'e-FIR' system for filing FIRs in cybercrime cases has been implemented in Delhi, Rajasthan, Chandigarh, Madhya Pradesh and Goa.**

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